

Central Administrative Tribunal  
Principal Bench: New Delhi

RA 178/87 in OA No.448/97

New Delhi, this the 19<sup>th</sup> day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S. P. Biswas, Member (A)

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1. Kuldeep Singh s/o Karan Singh  
R/o 45 B, R.B.I. Colony,  
Shalimar Bagh, Delhi.
2. Gajraj Singh s/o Shri Balwant Singh,  
Block C, Quarter No. 476,  
Kidwai Nagar, New Delhi. ...Applicants  
(By Advocate: Shri A.K. Bhardwaj)

-Versus-

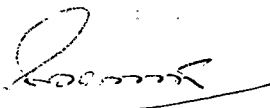
1. Union of India through  
Secretary,  
Department of Personnel & Training,  
Staff Selection Commission,  
CGO Complex, Lodhi Road,  
New Delhi.
2. The Deputy Director,  
Department of Personnel & Training,  
Staff Selection Commission(Southern Region),  
EVK Sampath Building, College Road,  
Madras. ....Respondents  
(By Advocate:Shri VSR Krishna)

O R D E R (By circulation)  
(Dr. Jose P. Verghese, Vice-Chairman (J))

This is a review application filed against our orders dated 7.7.1997. By the said order, we had dismissed the Original Application wherein the petitioner is alleged to have made multiple applications covering two different zones for the same examination conducted by the Staff Selection Commission. Following a Supreme Court's decision in this regard which we had noticed that it was only prospective application and after going through the records of the case, we were satisfied that there were multiple applications and the same were contrary to the terms of the advertisement itself and accordingly the said petition was dismissed.

Petitioner has now filed a review application stating that the reasons given in our order dated 7.7.1997 for the finding that there are multiple applications are wrong. We had recorded a finding that after perusing the record, there were attempts by the petitioner to camouflage the fact of multiple applications. We had also found that name, the date of birth and the certificates enclosed were the same but there were some difference in the photographs even though those photographs look like as if it belong to one and the same person but one taken earlier and the other subsequently. In this review application the petitioner is now alleging that the ground of multiple applications was a creation of respondents themselves and the duplicate application has been manufactured by the respondents themselves. We do not find any reason to believe the same especially because we had perused the record ourselves and the allegations that the respondents themselves have manufactured a duplicate application against the petitioner is prima-facie  un-believable. It is stated that the record produced before the court was only the photocopy and not the original. But the record we have seen contained the photocopies of both the applications. It is not the photocopy juxta—post against the original. The two sets of applications we have seen were stated to be the copies of the two original applications respectively and we have no reason to disbelieve the respondents in this regard. Accordingly, this RA fails and dismissed as devoid of merits.

(B)



(S.P. Biswas)  
Member (A)



(Dr. Jose P. Verghese)  
Vice-Chairman (J)

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